

(2017) 07 JH CK 0041
In the Jharkhand High Court
Case No : 5648 of 2017

M/s Gauri Traders through its Proprietor Naveen Choudhary	APPELLANT
Vs	
The State of Jharkhand	RESPONDENT

Date of Decision : 19-07-2017

Acts Referred:

[Indian Penal Code, 1860](#), [Section 120B](#), [Section 468](#), [Section 471](#), [Section 467](#), [Section 414](#), [Section 413](#) - Pu

Citation : (2017) 07 JH CK 0041

Hon'ble Judges : Shree Chandrashekhar

Bench : SINGLE BENCH

Advocate : Jasvinder Mazumdar, Abhinesh Kumar

Final Decision : Allowed

Judgement

1. Heard the learned counsels appearing for the parties and perused the documents on record.
2. The petitioners have been made accused in Bindapathar P.S. Case No.52 of 2017, corresponding to G.R.Case No.554 of 2017, registered under Sections 413, 414, 467, 468, 471 and 120B IPC .
3. The petitioner nos.1 and 4 are driver of the trucks which alledgedly were involved in illegal transportation of coal. Other petitioners claim that they were khalasi of those two trucks. The learned counsel for the petitioners contends that the petitioners had no knowledge that the coal which was transported

through those trucks was illegally procured, for they were handed over Challans for transportation of coal. They are in judicial custody since 03.06.2017.

4. Learned APP opposing the prayer for grant of bail submits that investigation is still in progress.

5. Having regard to the role played by the petitioners and their period of custody, I am inclined to grant bail to the petitioners.

Accordingly, the petitioners, above-named, are directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Rupees ten thousand) each with two sureties of the like amount each; one of the bailors shall be close relative in case of the petitioner no.5, to the satisfaction of learned Chief Judicial Magistrate, Jamtara in connection with Bindapathar P.S. Case No.52 of 2017, corresponding to G.R.Case No.554 of 2017, with the condition that they shall co-operate in the investigation and they shall not change their place of residence without permission of the court.

6. This application is allowed. Let a copy of this order be sent to the trial court through FAX.